

IN THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH (COURT NO.I)
NEW DELHI.

(IB)-101(PB)/2017

In the matter of:

Educomp Solutions Limited

... Petitioner

SECTION: Under Section 10 of IBC.

Order delivered on 01.12.2017.

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the RP

Siddharth Srivastava, Adv.
Gursat Singh, Adv.

ORDER

Ld. Counsel appearing for the RP is present and represents that an application has been filed being application No. 430(PB)/2017. Modification has been sought for in relation to the order passed by the Tribunal on 13.11.2017 due to typographical error. It is pointed out by the Id. Counsel for the RP that the said errors have occurred in line No. 5 page 1 of the above order. In line 5, instead of 30.10.2017, 13.5.2017 has been typed. It has been also pointed out by the Id. Counsel for the RP that at page No. 2 similar error has occurred. At line No. 11, page 2, 25.7.2017 has been mentioned instead of 25.10.2017. The record shows that in the order dated 13.11.2017 these errors have crept in. In the

circumstances, the order stands modified and the modified order incorporating modifications shall be issued to the Id. Counsel for the RP.

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

KCS